

IN THE HIGH COURT OF JHARKHAND AT RANCHI

M.A. No. 295 of 2016

Reliance General Insurance Company Limited through
Mr. Jitendra Kumar Pandit, Kolkata..... **Appellants**

Versus

Munna Prasad @ Munna Sao & Ors..... **Respondents**

.....

Coram: Hon'ble Mr. Justice Ananda Sen

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For the Appellants : Mr. Saurav Kumar, Advocate
For the Respondents : Mr. Niladri S. Mukherjee, Advocate

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5/07.09.2021 Mr. Saurav Kumar, learned counsel on the instruction of Mr. A.K. Das, learned counsel for the appellant, seeks permission to withdraw this miscellaneous appeal as the insurance company and the claimants have already settled their dispute.

Prayer is allowed.

Let this miscellaneous appeal be dismissed as withdrawn.

The statutory amount, which the insurance company has deposited before this Court while filing this appeal, is allowed to be withdrawn by the insurance company.

In view of the fact that the entire appeal has been withdrawn, I.A. Nos. 4241 of 2019 & 5411 of 2016, stand disposed of.

(Ananda Sen, J)